CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.375/2001 IN O.A.2640/96 WITH
C.P.376/2001 IN O.A.2494/96

Thursday, this the 2nd day of August, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

C.P.375/2001

- l. Pyare Lal S//O Narain Singh R/O H.No.B-389, Krishna Nagar (Bagh) Vijay Nagar Bye Pass Distt. Ghaziabad (UP)
- 2. Dhanpal S/O Badloo Singh R/O Vill. Nabipur, P.O. Muradnagar, Distt. Ghaziabad (UP)
- 3. Mohan Lal S/O Ransingh
 R/O A-2/154, East Gokulpur
 Loni Road, Shahdara Delhi-94.
 Ghaziabad (UP)
- 4. Asey Ram S/O Lekhram
 R/O Vill. Anandpur
 P.O. Kat, Distt. Ghaziabad (UP)
- 5. Siya Ram S/O Ram Baksh R/O Hasanpur, PO Hasanpur Tehsil Jahangirpur Distt. Bulandshahar (UP)
- 6. Mahender Singh S/O Baljeet Singh R/O Vill. Bhadauli, PO Bhadauli Distt. Ghaziabad (UP)
- 7. Bhagat Ram S/O Ram Rakha R/O H.No.B-45, DCM Colony Ibrahimpur Extension, Delhi-36.
- 8. Mahadev Yadav S/O Baliraj Yadav Regular Mazdoor, Office of General Manager Telecom Distt. Ghaziabad (UP)
- 9. Krishan Kant S/O Begraj Singh R/O Vill Bhopura, PO Pasonda P.S. Shahibabad, Distt. Ghaziabad (UP)
- 10. Nathu Singh, S/O Shyam Lal R/O H.No.450, Sunder Nagri, PO Nand Nagri, Delhi-93.
- 11. Munnal Lal, S/O Chatter Pal Sharma R/O F-156/A, Udal Nagar, Patel Nagar-III, Ghaziabad (UP)
- 12. Shri Bhagwan Sharma, S/O Kirorimal R/O E-154, Sector-9, Vijay Nagar, Ghaziabad (UP)

... Applicants

(By Advocate: Shri M.K. Bhardwaj)

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Versus

- 1. Union of India through Secretary, Sh. Shyamal Ghosh Ministry of Telecommunication Deptt. of Telecommunication Sanchar Bhawan, New Delhi.
- (26)
- General Manager, Shri Alok Aggarwal Deptt. of Telecommunication, Telecom. Distt. Ghaziabad (UP)
- 3. Asstt. General Manager (Admn) Shri Kamal Singh Deptt. of Telecommunication Telecom Distt. Ghaziabad (UP)
- 4. Suraj Singh promoted as
 Phone Mechanic, Office of the General Manager
 Telecom, Distt. Ghaziabad (UP)
- 5. Asstt. General Manager (Admn.)
 Sh. Alok Aggarwal, Distt. Telecom,
 Ghaziabad, Deptt. of Telecom (UP)

..Respondents

C_P_376/2001

- Tejbir Singh, S/O Moolchand R/O Vill. Atorna, PO Atorna Distt. Ghaziabad (UP)
- 2. Ilam Chand S/O Nihal Singh R/O F-142-A, Udal Nagar Patel Nagar-III Ghaziabad (UP)
- 3. Narender Kumar, S/O Prasadi Lal R/O H.No.152, Gali No.4 Ghunga Road (Meerut Road), Ghaziabad (UP)
- 4. Mamchand S/O Chandan Singh R/O F-142 A, Udal Nagar Patel Nagar-III Ghaziabad (UP)
- 5. Jaiplal S/O Brahmpal R/O inside the premises of Telephone Exchange Ghaziabad (UP)
- 6. Moolchand, S/O Bhikari Singh R/O G-71, Sector-23 Sanjay Nagar, Ghaziabad (UP)
- 7. Karan Pal Regular Mazdoor office of General Manager Telecom, Distt. Ghaziabad (UP)
- 8. Ramesh Chand Sharma Regular Mazdoor office of General Manager Telecom, Distt. Ghaziabad (UP)

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- 9. Rishipal Singh Regular Mazdoor office of General Manager 'Telecom, Distt. Ghaziabad (UP)
- 10. Pooran Mal Regular Mazdoor office of General Manager Telecom, Distt. Ghaziabad (UP)
- 11. Azad Kumar Regular Mazdoor office of General Manager Telecom, Distt. Ghaziabad (UP)
- 12. B.P.Tyagi
 Regular Mazdoor office of General Manager
 Telecom, Distt. Ghaziabad (UP)
 ...Applicants

(By Advocate: Shri M.K. Bhardwaj)

Versus

- 1. Union of India through Secretary, Sh. Shyamal Ghosh Ministry of Telecommunication Deptt. of Telecommunication Sanchar Bhawan, New Delhi.
- General Manager, Shri Alok Aggarwal Deptt. of Telecommunication, Telecom. Distt. Ghaziabad (UP)
- 3. Asstt. General Manager (Admn) Shri Kamal Singh Deptt. of Telecommunication Telecom Distt. Ghaziabad (UP)
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- 5. Asstt. General Manager (Admn.)
 Sh. Alok Aggarwal, Distt. Telecom,
 Ghaziabad, Deptt. of Telecom (UP)
 ...Respondents

ORDER(ORAL)

By Justice Ashok Agarwal Chairman

By the present Contempt Petitions, the applicants have alleged non-compliance of an order passed on 26.6.2000 in OA Nos.2494/96 and 2640/96. By the order, it was inter-alia held that applicants were entitled to be heard before passing of the order reverting them and promoting others in their place. Respondents in the circumstances were directed to give a hearing to the

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applicants as also to those who have been promoted by the impugned order passed on 16.9.96 and pass fresh orders de novo. It was clarified that orders of promotion passed on 23.2.96 and 16.9.96 will be subject to orders to be passed after affording hearing, as directed. By the present petitions, it is pointed out that though no period has been prescribed for compliance of the directions, the same ought to have been complied within a period of six months.

2. In our view, having regard to the aforesaid facts as also the facts that no specific period has been prescribed for compliance, we proceed to dispose of the present Contempt Petitions at this stage itself even without issue of notices by directing the respondents to comply with the directions by giving a hearing to the applicants within a period of three months from the date of service of a copy of this order. We direct accordingly.

(S.A.T. Rizvi)
Member(A)

(Ashok Agarwal) Chairman

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